

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT
LOK SABHA
UNSTARRED QUESTION NO. 1823
TO BE ANSWERED ON 31.07.2023**

EXECUTIVES OF TCS TAKING BRIBES

1823. SHRI KODIKUNNIL SURESH:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether the Government has taken note of the reports concerning certain senior executives of the Tata Consultancy Services taking bribes from staffing firms in exchange for providing jobs to their candidates;**
- (b) if so, whether the Government has sought any explanation from the firm in this regard;**
- (c) whether the Government would initiate an investigation by forming an expert fact finding committee on such malpractices in private sector companies; and**
- (d) if so, the details thereof?**

ANSWER

**MINISTER OF STATE FOR LABOUR AND EMPLOYMENT
(SHRI RAMESWAR TELI)**

(a) to (d): No such incidence has been reported to the Ministry.

Labour being under the Concurrent List, the enforcement of labour laws is done by the State Governments and the Central Government in their respective jurisdictions. While in the Central Sphere, the enforcement is done through the inspecting officers of Central Industrial Relation Machinery, the compliance in the State Sphere is ensured through the concerned State Labour Enforcement Machinery.
